

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No.885 of 2021**

Deva Tirkey Petitioner
Versus
State of Jharkhand & Ors. Respondents

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Anup Kumar Agarwal, Advocate
For the State : Mr. Mohan Dubey, A.C. to A.G.

02/07.09.2021 The present writ petition is taken up today through Video conferencing.

Learned counsel for the petitioner submits that he has misplaced the brief of the present case. He, accordingly, prays for two weeks' time to reconstruct the file.

In view of the said prayer, put up this case under appropriate heading after two weeks.

(Rajesh Shankar, J.)

Rohit